

(17)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

C.P.No.40/93

BOMBAY BENCH

O.A.666/91

Lakshman Devji More,  
Room No.1673, Building  
No.177, Central Govt..  
Colony, Kanenagar,  
Koliwada,  
Bombay - 400 037.

.. Applicant

-versus-

1. Union of India

through

The Secretary,  
Ministry of Defence,  
Govt. of India,  
New Delhi.

2. Chief of Naval Staff,  
Naval Headquarters,  
New Delhi.

3. Flag Officer  
Commanding-in-Chief,  
Headquarters, Western  
Naval Command,  
Bombay - 400 023.

4. The General Manager,  
Naval Armament Depot,  
Gungate, Naval Dockyard,  
Bombay - 400 023.

... Respondents

AND

1. Shri J.L.Jonwal,  
Manager,  
Naval Armament Depot,  
Trombay, Bombay-400088.

2. Shri R.W.Limje,  
Deputy General Manager,  
(T), Naval Armament Depot,  
Trombay, Bombay - 400 088. .. Contemners

Coram: Hon'ble Shri Justice M.S.Deshpande,  
Vice-Chairman

Hon'ble Shri M.Y.Priolkar, Member(A)

*luch*

..2/-

Appearances:

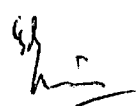
1. Mr.M.S.Ramamurthy  
Advocate for the  
Applicant.
2. Mr.V.S.Masurkar  
Counsel for the  
Respondents.

TRIBUNAL'S ORDER:

Date:12-7-1993

Heard Mr.M.S.Ramamurthy for the applicant  
and Mr.V.S.Masurkar for the respondents.

2. The directions given in para 11 of the  
judgment delivered in O.A. are clear and the  
respondents could have acted upon accordingly,  
to treat the period of absence as leave without  
pay, if the respondents were not satisfied with  
the medical certificate. The period of absence,  
in view of the position clarified in the judgment,  
should be treated not as break in service but  
leave without pay.
3. C.P.is disposed of with this direction.  
Copy of the order be furnished to both the parties.

  
(M.Y.PRIOLKAR)  
M(A)

  
(M.S.DESHPANDE)  
VC

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